

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).13021/2011

(From the judgement and order dated 16/12/2010 in CMWP
No.65358/2008 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

WINDSOR PARK RESIDENT WELFARE ASSOCIATION

Petitioner(s)

VERSUS

VICE CHAIRMAN, GDA AND ORS.

Respondent(s)

(With prayer for interim relief and office report

Date: 20/04/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AFTAB ALAM

HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI

For Petitioner(s) Mr. Santosh Mishra, Adv.

For Respondent(s) Mr. Ravindra Kumar, Adv.
Mr. Ashutosh Kr. Sharma, Adv.
Mr. Manoj Dwivedi, Adv.
Mr. Gunnam Venkateswara Rao ,AdvMr. Amredra Kr. Choubey, Adv.
Mr. Krishnanand Pandeya, Adv.

Mr. Pradeep Misra ,Adv.

Mr. Nikilesh Ramachandran ,Adv

Mr. Pradeep Aggarwal, Adv.
Mr. Lal Pratap Singh, Adv.
Mr. Rajesh Agarwal, Adv.
Mr. Umesh Pratap Singh, Adv.
Mr. Vikram Singh Arya, Adv.
Ms. Ruchi Kohli ,AdvUPON hearing counsel the Court made the following
O R D E RCounsel for the petitioner has circulated a letter
praying for adjournment to file rejoinder affidavit.
Adjourned for four weeks.(Neetu Khajuria) (Sneh Bala Mehra)
Sr.P.A. Court Master